

[Shri Narendra Kumar Salve]

trade one has to view things with a certain amount of pragmatism and realism. We cannot expect charity, favour and benevolence from other countries. Therefore, my question is, if it is a violation of the GATT agreement, what steps are you going to take to ensure that the British Government honours its commitment. My third question is, assuming that we fail in our representation etc., are we going to revoke the agreement we have entered into in August 1968 in terms of which we agreed voluntarily to curtail our export of white sheets and other sheetings which were finding a lucrative market in Britain as a result of which British goods were being hit. Then he said in a statement that this is being done at the request of the British Government. Now, are we going to retaliate in this manner?

**SHRI DINESH SINGH :** First of all, I am not aware to which statement the hon. Member is referring to when he says that we have said that this is a violation of the GATT agreement. So far as the question whether it is a violation of the GATT agreement or not is concerned, I would not like to go into it in the House just now. It is a matter which we wish to take up when the question arises, because we are hoping at this stage that it would be possible to find adjustments without recourse to GATT. Therefore, I would not like to commit government at this stage as to what our views are on this matter, so far as GATT is concerned.

**SHRI NARENDRA KUMAR SALVE :** I would clarify the position. I had expected this answer and so I want to keep the records straight. I apprehended that this stand might be taken. As I have already submitted to you, sometimes these commentators and spokesmen rush when the angels fear to tread. I have with me a cutting of *Times of India* where it is stated :

"commenting on the scheme at the concluding session of the Advisory Council on Trade in New Delhi today, the Commerce Secretary, Mr. K.B. Lall, expressed the hope that Britain would not take any action in violation of its commitments under GATT.

Under the General Agreement on Trade and Tariffs, member-countries of the developed world are not to take such measures to overcome their internal difficulties as may hit the export trade of developing countries."

**SHRI DINESH SINGH :** I was present at the meeting of the Advisory Council on Trade and what the Commerce Secretary has stated was that there was a statement by the United Kingdom Government where they said that the internal measures that they may have to take to tide over their economic difficulties would, so far as possible not affect the trade interests of the developing countries. That is why I do not want to go into it in greater detail except to say that we are doing our best to persuade the British Government to operate this scheme in such a way that the export interests of the developing countries are not adversely affected.

**SHRIMATI SUCHETA KRIPALANI (Gonda) :** GATT is not a mere statement of ideas and pious hopes.

12.14 hrs.

#### PAPERS LAID ON THE TABLE

##### Annual Accounts of Cochin Port Trust

**THE DEPUTY MINISTER IN THE MINISTRY OF TRANSPORT AND SHIPPING (SHRI BHAKT DARSHAN) :** On behalf of Shri V. K. R. V. Rao. I beg to lay on the Table a copy of the Annual Accounts of the Cochin Port Trust for the year 1966-67 and the Audit Report thereon, under sub-section (2) of section 103 of the Major Port Trusts Act, 1963. [*Placed in Library, see No. LT 2556/68.*]

##### Citizenship (Amendment) Rules, Notifications under All India Services Act, and Report on the incidents at Indraprastha Bhawan

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) :** I beg to lay on the Table :

- (1) A copy of the Citizenship (Amendment) Rules, 1968 published in

Notification No. G. S. R. 2029 (English version) and G.S.R. 2030 (Hindi version) in Gazette of India dated the 23rd November, 1968 under sub-section (4) of section 18 of the Citizenship Act, 1955 [Placed in Library, see No. LT-2503/68.]

(2) A copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951 :—

(i) The Indian Police Service (Pay) Second Amendment Rules, 1968, published in Notification No. G. S. R. 2026 in Gazette of India dated the 23rd November 1968. [Placed in Library, see No. LT-2557/68.]

(ii) The Indian Administrative Service (Pay) Fourth Amendment Rules, 1968, published in Notification No. G. S. R. 2027 in Gazette of India dated the 23rd November, 1968. [Placed in Library, see No. LT-2558/68.]

(iii) The Indian Forest Service (Released Emergency Commissioned and Short Service Commissioned officers) (Appointment by Competitive Examination), Amendment Regulations, 1968 published in Notification No. G. S. R. 2031 in Gazette of India dated the 23rd November 1968. [Placed in Library, see No. LT-2505/68.]

(3) A Copy of the \*Report (in two phases) of the Deputy Commissioner, Delhi on the incidents at the Indraprastha Bhawan on the 19th September, 1968. [\*Excluding Appendix II-Deposition/statements of witnesses]. [Placed in Library, See No. LT-2555/68]

SHRI S. M. BANERJEE (Kanpur) : invite your kind attention to Item 4, sub-item (3) of the agenda today, which refers the Report of the Deputy Commissioner, Delhi on the incidents at the Indraprastha Bhawan on the 19th September, 1968. There is a foot-note in the order paper which says

“Excluding Appendix II—deposition/statements of witnesses.” It clearly means that deposition by the witnesses is not being laid on the Table of the House. This is a serious matter. Such statements should not be concealed from this House. We want the entire report to come before the House, including depositions made by the witnesses. So, Sir, I would request you to ask the Minister to lay that portion also on the Table. It does not matter if it is delayed by a couple of days but we want that also to be made available to us.

MR. SPEAKER : Government is not prepared to lay it.

SHRI S. M. BANERJEE : Is that your ruling ?

MR. SPEAKER ; I am not ruling that.

SHRI S. M. BANERJEE : If they are not prepared to lay it, they should say clearly that in the public interest they do not want to do so.

SHRI VIDYA CHARAN SHUKLA : I am entirely in your hands. Whatever you will direct me to do I am prepared to do.

SOME HON. MEMBERS : You give him a direction, Sir.

MR. SPEAKER : Suppose, I begin to give directions ; then in some other instances my direction may be embarrassing to Government. When reports etc. are placed on the Table of the House, it is left to the Government and the Ministry to place whatever documents they think fit to place on the Table of the House.

SHRI VIDYA CHARAN SHUKLA : I have laid both the reports on the Table of the House. I think, it will be better if hon. Members go through the reports. If they find that it is necessary for them to go through the evidence that was tendered before the Deputy Commissioner, that can be made available to them. I have no objection.

MR. SPEAKER : He says that it can be made available.